

**Central Administrative Tribunal
Principal Bench,**

New Delhi, this is the 04th day of September, 2018

O.A. No. 3256/2018

Hon'ble Sh. Pradeep Kumar, M (A)

Mrs. Anita Sharma,
Wife of Shri Harish Sharma
Aged about 36 years,
Working as Nursing Sister,
Group 'C'
R/o 203/GH-43
Sector-I, IMT Chowk
Manesar,
Gurugram (Haryana) : 122050

...Applicant

(By advocate: K K Patel)

Vs.

1. Union of India
Through Secretary
Ministry of Labour & Employment
Govt. of India (Social Security Division),
ShramShakti Bhawan
Rafi Marg,
New Delhi – 110001
2. The Director General
Headquarters office,
Employees' State Insurance Corporation (ESIC),
Panchdeep Bhawan, CIG Marg,
New Delhi – 110 002
3. The Regional Director
Regional Office,
Employees' State Insurance Corporation,
3rd & 4th Floor, Rajendra Bhawan,
Rajendra Place,
New Delhi- 110008
4. The Medical Superintendent

ESIC Hospital,
Plot No. 41, Sector-03, IMT
Manesar,
Gurugram (HR):122050

5. The Principal,
Prakash Institute of Physiotherapy,
Rehabilitation & Allied Medical Sciences,
Affiliated to Choudhary Charan Singh Univerity
Meerut,
Plot No. 9A, Pocket –P2,
Omega-I, Builders Area,
Greater Noida : 201308

...Respondents

(Deptt. Rep. Sh. Arjun Rawat, UDC & Sh. Ankur Kohli, UDC on behalf of respondents-ESIC)

ORDER (ORAL)

The instant matter pertains to grant of study leave for a course which is starting from 05.09.2018. It is seen that the medical superintendent, ESIC Hospital, Gurugram, where applicant is working has given No-objection certificate for grant of study leave vide his letter dt. 23.7.18. Vide earlier order dated 30.08.2018, passed by this Tribunal, the respondents were directed to come with their reply by 04.09.2018. It is unfortunate, that neither reply nor decision on study leave has materialised. The department representatives were advised to seek instructions and advise the stand of respondents. When the matter was taken up after some time, Departmental representatives only mentioned that counsel will be appointed during the course of the day.

2. In this view of the same, and plea of applicant that course of study is starting from 5.9.18 and department having not given any response so far, applicant may suffer irreparable damage, the respondents are directed to grant study leave to the applicant w.e.f. 5.9.18 taking required bonds etc. as per rules.

O.A. is disposed off. There shall be no order as to costs.

Order **dasti**.

(Pradeep Kumar)
Member (A)

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